

to Starred Question No. 608 on the 3rd March, 1960 and state:

(a) whether the Chief Secretaries of the Governments of West Bengal and Bihar have since made any on-the-spot enquiry to find out whether the village of Gobindapur on the border of the districts of Malda in West Bengal and Purnea in Bihar, is part of West Bengal or Bihar; and

(b) if so, when and with what results?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). There have been exchanges of notes on the subject between the two Governments and after these notes have been examined, the two Chief Secretaries will meet and discuss the matter further.

Coking Coal

1199. **Kumari M. Vedakumari:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the present annual production of coking coal;

(b) the annual requirements of coal by steel industry; and

(c) the present supply position?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The annual level of production of coking coal is about 14 million tons.

(b) The total requirements of coal for the steel plants during 1960 are 9.2 million tons, including 1.3 million tons of non-coking coal.

(c) The present supply position is adequate.

Copper Ore Deposits in Bastar District

1200. **Kumari M. Vedakumari:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether copper ore deposits have been discovered in Bastar district of Madhya Pradesh;

(b) if so, what is the estimated potential of these deposits; and

(c) what steps Government have taken to exploit these deposits?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir. Some occurrences have been recorded during preliminary survey.

(b) and (c). Detailed investigation by drilling has been in progress with a view to determine the extent, quantity and quality of mineralisation. It is premature to say anything about exploitation at the present stage of investigations.

12 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO COAL MINES (CONSERVATION AND SAFETY) RULE

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of Notification No. G.S.R. 933 dated the 13th August, 1960, making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library, See No. LT-2303/60].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha.

- (i) Statement No. 1, Eleventh Session, 1960. [See Appendix II, annexure No. 72].
- (ii) Supplementary Statement No. IV, Tenth Session, 1960. [See Appendix II, annexure No. 73].
- (iii) Supplementary Statement No. VII, Ninth Session, 1959. [See Appendix II, annexure No. 74].
- (iv) Supplementary Statement No. X, Eighth Session, 1959. [See Appendix II, annexure No. 75].
- (v) Supplementary Statement No. XXXI, Fourth Session, 1958. [See Appendix II, annexure No. 76].

NOTIFICATION ISSUED UNDER SEA CUSTOMS ACT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table a copy of Notification No. G.S.R. 899 dated the 6th August, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library. See No. LT-2304/60].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 18th August, 1960, passed

the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the better supervision and administration of certain religious trusts. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the better supervision and administration of certain religious trusts, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Faridul Haq Ansari,
2. Shri M. Basavapunnaiiah,
3. Shrimati Bedavati Buragohain,
4. Shri R. S. Doogar,
5. Shri P. D. Himatsingka,
6. Shri Jugal Kishore,
7. Shri R. K. Malviya,
8. Shri Tarkeshwar Pande,
9. Shri Harihar Patel,
10. Shri G. Rajagopalan,
11. Shri K. K. Shah,
12. Shri B. P. Basappa Shetty,
13. Shri R. P. N. Sinha,
14. Shri M. D. Tumpalliwar,
15. Pandit S. S. N. Tankha.”